

ORDER DATED 18.04.07

Heard Mr.G.K.Behera,Ld.Counsel for the Applicant and Mr.S.K.Ojha,Ld.Standing Counsel for the Respondents; on whom a copy of this O.A. appears to have been served.

2. It is the case of the applicant that her husband, who was serving as a Khalasi, expired in the year 1996 and in the same year the Welfare Inspector enquired into the matter. After that she submitted the death certificate and legal heir certificate which is also enclosed with this O.A. (Annexure-1 &2 respectively). Applicant made representation to the Department but they have not taken any action. After that she made another representation on 26.04.05 along with an affidavit (Annexure- 4) for disbursement of the death cum retirement benefits of her husband.

3. In view of the above, having no objection by the Ld.Counsel for the Respondents, Res.No.3 and 4 are directed to dispose of the pending representations preferably within two months from the date of receipt of this order as per rules. Copies of this order along with O.A. be sent to the Res.No.3 and 4 by post.

4. Accordingly, this O.A. is disposed of at the admission stage.

5. Copies of this order be handed over to the Counsel for both the parties.

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MEMBER(ADMN.)